Neena Bansal Krishna
D.H.J.S
Director (Academics)

ज्ञान दर्शन और चरित्र
Delhi Judicial Academy

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No. DJA/Acd./Conference/ADJs/1223/2018/1623

14th March, 2018

To

1. Sh. Talwant Singh, District & Sessions Judge, Central District, THC
2. Sh. Rajnish Bhatnagar, District & Sessions Judge, North-West District, Rohini
3. Ms. Asha Menon, District & Sessions Judge, South District, Saket
4. Sh. Brijesh Sethi, District & Sessions Judge, South-West District, Dwarka
5. Sh. Dilbagh Singh Punia, District & Sessions Judge, North District, Rohini
6. Sh. Girish Kathpalia , District & Sessions Judge, South-East District, Saket
7. Sh. Rakesh Tewari, District & Sessions Judge, East District, KKD
8. Ms. Poonam A. Bamba, District & Sessions Judge, New Delhi District, PHC
9. Sh. A. S. Jayachandra, District & Sessions Judge, Shahdara District, KKD
10. Sh. Deepak Jagotra, District & Sessions Judge, North-East, KKD
11. The Officiating District & Sessions Judge, West District, THC
12. The Chairman, District Courts Website Committee, THC

Sub.: **Conference on Core Competence on Strengthening of justice Delivery System through Integration of Knowledge, Skill and Attitude in Adjudication for ADJ's LAC/Half of the total strength (General)**

Respected Sir/Madam,

The Delhi Judicial Academy is conducting the subject Conference on ***23rd and 24th March, 2018,*** as per the Continuous Judicial Education & Training Programmes Calendar 2018 approved by the Hon'ble High Court of Delhi.

The proposed nomination list of the Judicial Officers for this programme is enclosed as **Mark–A**. The schedule of the programme is enclosed as **Mark 'B'**.

The Conference will provide a platform to the participants to share peer-to-peer experience in the area of their jurisdiction. Since, Session II on 23rd March 2018 in the Conference would be interactive, the participants are expected to contribute through presentations, comments, interventions and group discussion. For the purpose of making presentations in Session-II, the schedule is enclosed as **Mark-C**. It is requested that the nominated Judicial Officers posted in your District may kindly be communicated their nomination, the programme schedule and schedule of their participation through your good office.

The nominated Judicial Officers may kindly be advised not to list any judicial work on 23rd & 24th March 2018, so that litigants and lawyers are not inconvenienced. In case some judicial work has already been listed, it may be preponed or adjourned accordingly, to the extent possible.

The Chairman, District Courts Website Committee is also requested to publish the names of the nominated Judicial Officers in the website of Delhi District Courts for the information of the lawyers and the litigants.

With regards,

Yours Sincerely,

(Neena Bansal Krishna)

Encls.: As Above

OFFICE OF THE DISTRICT & SESSESIONS JUDGE (WEST)
TIS HAZARI COURTS : DELHI

No. 7154- 7161 /JOTP/Gaz./DJ West/2018 Dated 15/3/18

Copy forwarded alongwith its enclosures for information and necessary action, to :-

1. The Judicial Officers concerned of West District, Tis Hazari Courts, Delhi.
2. The Officer Incharge, Pool Car, Tis Hazari Courts, Delhi.
3. The Administrative Officer (Judl.)/Incharge, filing section, West District, Tis Hazari Courts, Delhi.
4. Dealing Official, Leave Seat, Judicial Branch, West District, Tis Hazari Courts, Delhi.
5. PS to Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
6. The Website Committee, English/Hindi, Tis Hazari Courts, Delhi.

15/3/18

(Sanjay Kumar)
Officer Incharge (Judl.)/ADJ-02
West District, THC, Delhi

Mark-A

Nomination List of Core Competence Conference on Strengthening of Justice Delivery system through Integration of Knowledge, Skill and Attitude in Adjudication for ADJ's [LAC/Half of the total strength (General)] on 23-24 March, 2018

	Name of Officer	Present posting	No	Civil/ Police District	Place of Posting
1	Sh. Sanjay Kumar	ADJ	2	West	THC
2	Sh. Kanwal Jeet Arora	ADJ	1	South-West	Dwarka
3	Ms. Raj Rani Mittra	ADJ	4	South-West	Dwarka
4	Sh. Brijesh Kr. Garg	ADJ	1	North-East	KKD
5	Sh. Vipin Kr.Rai	ADJ	3	East	KKD
6	Sh. Manish Gupta	ADJ	4	North-West	Rohini
7	Sh. Satish Kumar	ADJ + MACT	1	North-West	Rohini
8	Sh. Harish Kumar	ADJ	13	Central	THC
9	Dr. Hardeep Kaur	ADJ	2	Shahdara	KKD
10	Sh. Sanatan Prasad	ADJ	1	East	KKD
11	Sh. Rakesh Kumar-IV	ADJ	10	West	THC
12	Sh. Sonu Agnihotri	ADJ	2	South-East	Saket
13	Sh. Munish Markan	ADJ	1	South	Saket
14	Sh. Sidharth Mathur	ADJ	2	North-West	Rohini
15	Sh. Vishal Gogne	ADJ	2	South-West	Dwarka
16	Sh. Murari Prasad Singh	ADJ	3	Central	THC
17	Ms. Surya Malik Grover	ADJ	1	South-East	Saket
18	Ms. Kiran Gupta	ADJ	3	North	Rohini
19	Sh. Neeraj Gaur	ADJ	1	North	Rohini
20	Sh. Saurabh Partap Singh Laler	ADJ	1	central	THC
21	Ms. Priya Mahendra	ADJ	4	South	Saket
22	Sh. Gaurav Rao	ADJ + Waqf Tribunal	2	New Delhi	PHC
23	Ms. Shunali Gupta	ADJ	6	South	Saket
24	Sh. Sharad Gupta	ADJ		Shahdara	KKD
25	Sh. Sunil Beniwal	ADJ	2	Central	THC
26	Ms. Vandana Jain	ADJ	7	South-East	Saket
27	Sh. Deepak Dabas	ADJ	5	West	THC
28	Sh. Joginder Prakash Nahar	ADJ	4	Central	THC

MARK-B

Programme name: Core Competence Conferences on Strengthening of Justice Delivery system through Integration of Knowledge, Skill and Attitude in Adjudication

Duration: 02 days

Participants: ADJs (LAC) / Half of total strength (General)

Venue: Conference Hall, 3rd Floor, Delhi Judicial Academy, Dwarka, Sector-14, New Delhi

Date & Day	10.15 am – 11.30 am	11.30 11.45 am	11.45 am – 01.00 pm	01.00 01.45 pm	01.45 pm – 03.00 pm	03.00 03.15 pm	03.15 pm – 04.30 pm
23.03.2018 (Friday)	**Session-I** • Overview of the programme • Constitutional mandate: Access to Justice (Article 21) • Expeditious disposal of cases : Challenges o Handling litigants and lawyers o Adjournments o Dealing with miscellaneous applications • Role of Civil Courts in the enforcement of basic rights *(Opening comments by some of the participants followed by Discussion)*	TEA BREAK	**Session-II** **Issues of Trial** • Anti injunctions • Adverse possession • Arrest of defendant and attachment of property before judgment (Order XXXVII Code of Civil Procedure, 1908) • Special suits under (order XXXVI Code of Civil Procedure , 1908) *(Group presentations by the participants)*	LUNCH BREAK	**Session-III** **Recording of evidence** • Appointment of Local Commissioner o Considerations o Contents of the order of appointment • Exhibition of documents o Putting exhibits o Objections to exhibits • Appreciation of evidence o Evidence beyond pleadings	TEA BREAK	**Session-IV** **Issues of Trial** • Framing of issues: o Preliminary o of fact o of fact and law • Assignment of onus of proof • Burden of proof

Mark 'C'

Schedule of Participation for Session-II on 23.03.2018

Core Competence Conferences on Strengthening of Justice Delivery system through Integration of Knowledge, Skill and Attitude in Adjudication on 23rd & 24th March, 2018

Groups for Session-II	Name of the Participants	Topic
A	1. Sh. Sanjay Kumar, ADJ, West, THC 2. Sh. Harish Kumar, ADJ, Central, THC 3. Sh. Rakesh Kumar-IV, ADJ, West, THC 4. Sh. Murari Prasad Singh, ADJ, Central, THC 5. Sh. Saurabh Partap Singh Laler, ADJ, Central, THC 6. Sh. Sunil Beniwal, ADJ, Central, THC 7. Sh. Deepak Dabas, ADJ, West, THC 8. Sh. Joginder Prakash Nahar, ADJ, Central, THC	Anti injunctions
B	1. Sh. Kanwal Jeet Arora, ADJ, South-West, Dwarka 2. Ms. Raj Rani Mittra, ADJ, South-West, Dwarka 3. Sh. Manish Gupta, ADJ, North-West, Rohini 4. Sh. Satish Kumar, ADJ + MACT, North-West, Rohini 5. Sh. Sidharth Mathur, ADJ, North-West, Rohini 6. Sh. Vishal Gogne, ADJ, South-West, Dwarka 7. Ms. Kiran Gupta, ADJ, North, Rohini 8. Sh. Neeraj Gaur, ADJ, North, Rohini	Adverse possession
C	1. Sh. Brijesh Kr. Garg, ADJ, North-East, KKD 2. Sh. Vipin Kr.Rai, ADJ, East,KKD 3. Dr. Hardeep Kaur, ADJ, Shahdara, KKD 4. Sh. Sanatan Prasad, ADJ, East, KKD 5. Sh. Sharad Gupta, ADJ, Shahdara, KKD	Arrest of defendant and attachment of property before judgment (Order XXXVII Code of Civil Procedure, 1908)
D	1. Sh. Sonu Agnihotri, ADJ, South-East, Saket 2. Sh. Munish Markan, ADJ, South, Saket 3. Ms. Surya Malik Grover, ADJ, South-East, Saket 4. Ms. Priya Mahendra, ADJ, South, Saket 5. Sh. Gaurav Rao, ADJ + Waqf Tribunal, New Delhi, PHC 6. Ms. Shunali Gupta, ADJ, South, Saket 7. Ms. Vandana Jain, ADJ, South-East, Saket	Special suits under (order XXXVI Code of Civil Procedure, 1908)

Date & Day	10.15 am – 11.30 am	11.30 11.45 am	11.45 am – 01.00 pm	01.00 01.45 pm	01.45 pm – 03.00 pm	03.00 03.15 pm	03.15 pm – 04.30 pm
24.03.2018 (Saturday)	**Session-V** **Appeals** • Against Original Decrees and Orders • Powers of appellate Court: o Framing of issues and remand of the case o Production of additional evidence o Dismissal *in limine* o Decision on merits **Review** • Scope and limits **Revision** • Against interlocutory orders	TEA BREAK	**Session-VI** **Execution** • Partition suits : Preliminary and Final decree • Possession suits o Order of proclamation and sale o Resistance to delivery of possession o Grant of police aid • Order against Garnishee	LUNCH BREAK	**Session-VII** **Land Acquisition Act, 1894:** • Acquisition proceedings o Taking of physical possession o Payment of compensation • Objections to compensation granted by Collector • Principles for awarding compensation • Challenges in: o Apportionment of compensation o Distribution of compensation o Interest on solatium	TEA BREAK	**Session-VIII** **Judgment Writing** • Law and its application to the facts • Use of precedents • Interpretation of binding precedents • Prospective overruling